

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4171
ANSWERED ON:19.02.2014
CRIMINAL JUSTICE SYSTEM
Ahir Shri Hansraj Gangaram;Patil Shri A.T. Nana

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has asked the Law Commission to prepare a detailed report in order to improve the criminal justice system;
- (b) if so, whether the Government proposes to incorporate the recommendations of Malimath Committee and Madhav Menon Committee in the criminal justice system;
- (c) if so, the details thereof;
- (d) whether the Government also proposes to amend the Acts concerned to bring about improvement in the criminal justice system; and
- (e) if so, the details thereof and the steps taken by the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

- (a) The Law Commission of India has been requested to examine and give a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in various laws viz. Indian Penal Code, 1860, Criminal Procedure Code, 1973, Indian Evidence Act, 1872, etc.
- (b) to (e) Further action will be taken on receipt of the report of the Law Commission of India in this regard.